

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'H' BENCH,  
NEW DELHI

BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT AND  
SHRI NAVEEN CHANDRA, ACCOUNTANT MEMBER

ITA No 3107/DEL/2024 [A.Y 2020-21])

Omron Automation Pvt Ltd  
6<sup>th</sup> Floor, B-Block, Sewa Tower  
Plot No. 19, Sector - 18  
Udyog Vihar Maruti Industrial  
Complex. Gurugram

Vs.

Dy. C.I.T  
Circle - 19(1)  
New Delhi

PAN - AAACO 8103 D

(Applicant)

(Respondent)

Assessee By : None

Department By : Shri Om Prakash, Sr. DR

Date of Hearing : 12.09.2025

Date of Pronouncement : 12.09.2025

**ORDER**

**PER NAVEEN CHANDRA, ACCOUNTANT MEMBER:-**

This appeal by the assessee is directed against the order of the TPO, Delhi dated 30.04.2024 for A.Y 2020-21.

2. At the very outset, the ld. counsel for the assessee filed an application dated 25.08.2025 seeking permission to withdraw the appeal

filed by the assessee on the ground that a settlement has been arrived at between the India and Japan Competent Authorities and in order to communicate its acceptance of the resolution arrived at under the MAP to India CA, the assessee needs to withdraw the pending appeal in respect of issues resolved under the MAP as per Rule 44G(8) of the I.T. Rules, 1962.

3. The ld. DR did not raise any objection.
4. Accordingly, the appeal is dismissed as withdrawn.
5. In the result, the appeal of the assessee in No. ITA 3107/DEL/2024 stands dismissed as withdrawn.

The order is pronounced in the open court on 12.09.2025.

Sd/-

Sd/-

[MAHAVIR SINGH]  
JUDICIAL MEMBER

[NAVEEN CHANDRA]  
ACCOUNTANT MEMBER

Dated : 16<sup>th</sup> SEPTEMBER, 2025.

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar  
ITAT, New Delhi

ITA No 3107/DEL/2024  
Omron Automation vs DCIT

Sl No.	PARTICULARS	DATES
1.	<i>Date of dictation of Tribunal Order</i>	
2.	<i>Date on which the typed draft order is placed before the Dictating Member</i>	
3.	<i>Date on which the typed draft order is placed before the other Member [in case of DB]</i>	
4.	<i>Date on which the approved draft order comes to the Sr. P.S./P.S.</i>	
5.	<i>Date on which the fair Order is placed before the Dictating Member for sign</i>	
6.	<i>Date on which the fair order is placed before the other Member for sign [in case of DB]</i>	
7.	<i>Date on which the Order comes back to the Sr. P.S./P.S for uploading on ITAT website</i>	
8.	<i>Date of uploading, inf not, reason for not uploading</i>	
9.	<i>Date on which the file goes to the Bench Clerk</i>	
10.	<i>Date on which the file goes for Xerox</i>	
11.	<i>Date on which the file goes for endorsement</i>	
12.	<i>The date on which the file goes to the Superintendent for checking</i>	
13.	<i>Date on which the file goes to the Assistant Registrar for signature on the order</i>	
14.	<i>Date on which the file goes to the dispatch section for dispatch the Tribunal order</i>	
15.	<i>Date of Dispatch of the Order</i>	
16.	<i>Date on which the file goes to the Record Room after dispatch the order</i>	